

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1187  
ANSWERED ON:30.11.2012  
SALT UNDER FSSAI  
Abdulrahman Shri

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether Government has taken a decision to put Salt under Food Safety and Standard Authority of India (FSSAI) scanner;
- (b) if so, the details thereof;
- (c) whether the Government has decided to set up one Iodine Deficiency Disorders (IDDs) lab in every State in order to monitor incidents of IDD; and
- (d) if so, the details thereof along with the number of the IDD monitoring labs set up so far, State/UT-wise?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ABU HASEM KHAN CHOUDHURY)

a)&(b) Yes. Regulation 2.9.30 (1)(2)(3) of Food Safety and Standards (Food Product Standards and Food Additives) Regulation, 2011 prescribes the standards for edible common salt including iodized salt, iron fortified common salt and iron fortified iodized salt (double fortified salt).

Regulation 2.3.12 of Food Safety and Standards (Prohibition and Restriction on Sales) Regulation, 2011 restricts the sale of common salt for direct human consumption unless the same is iodized.

(c)&(d) Yes. It was decided to set up Iodine Deficiency Disorders Monitoring Laboratory under National Iodine Deficiency Disorders Control Programme (NIDDCP) in each State/UT with a view to effectively monitor the quality of iodated salt and the content of iodine in urine samples. For this purpose the State/UT Governments have been provided with Central financial assistance for the technical staff i.e. Lab Technician and Lab Assistant. In addition, a contingent grant is also provided for the maintenance of laboratories. So far, 30 States/UTs have established IDD Monitoring Laboratory in their respective State/UT as annexed.